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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No.82/2006 in
O.A. No.2601/2004

New Delhi this the 21st day of September, 2006

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Mukesh Kumar Gupta, Member (J)

Smt. Ved M.Rao
W/o Shri M.K. Madhav Rao
R/o A-26, Pandara Road,
New Delhi-110003.

-Applicant

(By Advocate: Shri S.Y. Khan)

Versus

1. Shri S.K. Arora & Ors.
Secretary,
M/o Information & Broadcasting
Govt. of India, Shastri Bhawan,
New Delhi-110001.
2. Mr. S.P. Gaur,
Secretary,
Union Public Service Commission
Shahjahan Road,
New Delhi-110001.
3. K.S. Sarma
Chief Executive Officer
Prasar Bharti, PTI Building,
New Delhi.

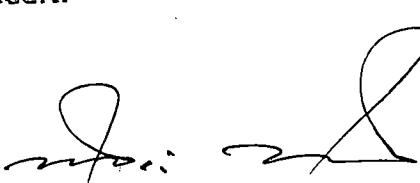
-Respondents

(By Advocate: Shri S.M. Arif)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Admittedly, applicant has given an undertaking to the High Court in the Writ Petition that the Contempt Petition pending before the Tribunal shall not be pressed (for the present). As such, Contempt Petition is disposed of with liberty to the applicant to revive it at the appropriate time as per the decision of the High Court.



(Mukesh Kumar Gupta)
Member (J)



(V.K. Majotra)
Vice Chairman (A)

CC.